



**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI 110 054
SESSION REVIEW
THIRD SESSION (23.03.2022 to 29.03.2022)
SUMMONS**

Summons for the Third Session of the Seventh Legislative Assembly of NCT of Delhi were issued to Hon'ble Members on 08.03.2022.

DURATION OF THE SESSION

The Third Session (Budget Session) of the Seventh Legislative Assembly was conducted on 23 March, 2022 and was adjourned *sine-die* by the Hon'ble Speaker on 29.03.2022 after conducting 06 sittings on 23.03.2022, 24.03.2022, 25.03.2022, 26.03.2022, 28.03.2022 and 29.03.2022. The House conducted its business for 20 Hours and 46 Minutes in the Session.

The Business conducted by the House during the Third Session is summarized below.

HOMAGE

The Chair paid tributes to Shaheed Bhagat Singh, Shaheed Sukhdev and Shaheed Rajguru on behalf of the House on the occasion of Shaheedi Diwas on 23.03.2022.

The House also paid homage and observed two minutes silence on:

1. Demise of Ms. Lata Mangeshkar, iconic singer of India on 06.02.2022.
2. Death of persons due to fire incident in Gokalpur, Delhi on 11.03.2022.

MOTION OF THANKS ON THE HON'BLE LG's ADDRESS

The Hon'ble Lieutenant Governor addressed the House on 23 March 2022. Hon'ble Minister Shri Gopal Rai, Hon'ble Minister moved the following Motion and also initiated discussion on the Motion on 24.03.2022:

“That this House expresses its gratitude to Hon’ble Lieutenant Governor for his address delivered to the Assembly on 23 March 2022”.

10 Members including Shri Ramvir Singh Bidhuri, Hon’ble Leader of Opposition participated in the discussion on the Motion of Thanks and the Hon’ble Chief Minister replied to the discussion.

The Motion of Thanks was put to vote and adopted by voice vote on 24 March 2022.

ECONOMIC SURVEY

Shri Manish Sisodia, Hon’ble Deputy Chief Minister presented the Economic Survey of Delhi (2021-22) on 25 March, 2022 (English & Hindi Version).

STATUS REPORT OF OUTCOME BUDGET

Shri Manish Sisodia, Hon’ble Deputy Chief Minister presented the Status Report of Outcome Budget 2021-22 (upto 31 December 2021) (Hindi & English version) on 25 March, 2022 and made a detailed statement explaining its salient features.

ANNUAL BUDGET (2022-23)

Shri Manish Sisodia, Hon’ble Deputy Chief Minister presented the Annual Budget of NCT of Delhi for the financial year 2022-23 on 26 March 2022. The discussion on the Budget was held on 28 March 2022 and 29 March 2022. 23 Members including Hon’ble Minister of Development, Hon’ble Deputy Speaker, Hon’ble Leader of Opposition, Hon’ble Minister of Food & Supplies and Hon’ble Minister of Health participated in the discussion. Hon’ble Deputy Chief Minister replied to the discussion. Hon’ble Chief Minister also expressed his views. The Budget was passed on 29.03.2022.

Demands for Grants for financial year 2022-23 were also presented by the Hon’ble Deputy Chief Minister on 26 March 2022 which were considered demand-wise, put to vote and adopted by voice vote.

Hon’ble Deputy Chief Minister also presented the Second and Final batch of Supplementary Demands for Grants for the financial year 2021-22 on 26.03.2022. The Supplementary Demands were considered demand-wise and passed by voice-vote on 26.03.2022.

The Budget and related business was transacted in paperless mode. All the Hon’ble Members were provided with I-Pads to access the budget documents.

MATTERS RAISED BY MEMBERS

Special Mention (Under Rule 280):

111 Notices for Special Mention were received during the Session. 53 Matters were raised in the Session under Rule 280. The Matters raised under Rule 280 have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Short Duration Discussions (Rule 55):

On 25 March, 2022, Shri Sanjeev Jha, Hon'ble Member initiated Short Duration Discussion on 'Delay in conduct of elections to the Municipal Corporations of Delhi.' 14 Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion. Shri Satyendar Jain, Hon'ble Minister replied to the discussion and Shri Manish Sisodia, Hon'ble Deputy Chief Minister also expressed his views.

Calling Attention (Rule 54):

On 28.03.2022, Shri Saurabh Bharadwaj, Hon'ble Member called the attention of Minister of Revenue on the issue related to "Plight of Kashmiri Pandits and inability of Central Government to rehabilitate Kashmiri families." 06 Members participated in the discussion. Shri Manish Sisodia, Hon'ble Deputy Minister replied to the discussion.

Motions Under Rule 114:

The House adopted the following Motions :

- (1) On 23 March 2022, Shri Jarnail Singh, Hon'ble Member congratulated Shri Arvind Kejriwal, Hon'ble Chief Minister on the victory of Aam Aadmi Party in the recent Punjab elections.
- (2) On 29 March 2022, Shri Somnath Bharti, Hon'ble Member moved a Motion of Thanks for initiating steps to make Delhi Legislative Assembly an e-Vidhan Sabha i.e. a paperless Assembly and also made a brief statement on e-Vidhan and e-Budget (2022-23).
- (3) On 29 March 2022, Shri Kuldeep Kumar, Hon'ble Member congratulated Shri Arvind Kejriwal, Hon'ble Chief Minister for organizing a grand musical play on the life and teachings of Dr. Baba Saheb Ambedkar from 25 February 2022 to 24 March 2022 and also on the decision to display the portraits of Baba Saheb Ambedkar and Shaheed Bhagat Singh in the offices of Govt. of NCT of Delhi.
- (4) On 25 March 2022, Shri Rohit Kumar, Hon'ble Member made a Motion of Thanks to the Hon'ble Chief Minister of Delhi for implementation of the scheme "*Jahan Jhuggi Wahin Makan*".

- (5) On 28 March 2022, Shri Mohinder Goyal, Hon'ble Member moved a Motion condemning the statement given by Shri Adesh Kumar Gupta, BJP President, Delhi on use of the unparliamentary and derogatory language by BJP Members on social media against Shri Arvind Kejriwal, Hon'ble Chief Minister of Delhi. Shri Naresh Balyan seconded the Motion. The Motion was put to vote and adopted by voice vote on 28 March 2022.

QUESTIONS

A total of 305 notices of Questions were received during the Session for the Question Hour scheduled for 24 March, 28 March and 29 March, 2022. Out of these 60 Notices of Starred Questions and 225 Unstarred Questions were admitted. 16 Notices were disallowed and 04 Notices were clubbed. Replies to 58 Starred Questions were provided by the concerned Ministers in the House. The Chair expressed serious displeasure on non-receipt of replies to 09 Questions and referred the same to the Committee of Privileges.

PAPERS LAID

07 papers were laid on the Table of the House:-

- (i) Copy of Address delivered by Hon'ble Lieutenant Governor on the Table of the House (English & Hindi version) on 23 March 2022.
- (ii) Annual Accounts alongwith Audit Report for the financial years from 2008-09 to 2016-17 of Dr. B.R. Ambedkar University, Delhi (Hindi and English Version) on 24 March, 2022.
- (iii) The Delhi Electricity Regulatory Commission (Forum for Redressal of Grievances of the Consumers and Ombudsman) (First Amendment) Regulations, 2022 (Hindi & English Version) on 24 March 2022.
- (iv) Annual Report for the year 2018-19 of Delhi Transport Corporation (Hindi & English version)
- (v) Profit & Loss Account and Balance Sheet for the year ending 31.03.2020 of Delhi Transport Corporation (Hindi & English version)
- (vi) Annual Audit Report & Review for the Audit Report and Annual Accounts of Delhi Transport Corporation for the year 2019-20 (Hindi & English version)
- (vii) List of Tenders (I & FC Department) in 2020-21 and 2021-22.

COMMITTEE REPORT

Smt. Rakhi Birla, Hon'ble Deputy Speaker presented the Third Report of Business Advisory Committee on 23.03.2022. The House adopted the Report on 24 March, 2022.

LEGISLATION

1. On 26 March 2022, The Delhi Appropriation (No.2) Bill, 2022 was considered clause wise by the House and adopted by voice vote.
2. On 29 March 2022, The Delhi Appropriation (No.3) Bill, 2022 was considered clause wise by the House and adopted by voice vote.
3. On 29 March 2022, The Delhi Electricity Reforms (Amendment) Bill, 2022 was considered clause-wise and adopted by voice vote.

ELECTION TO FINANCIAL COMMITTEES

Hon'ble Chief Minister moved the following motion on 23.03.2022:

“That the Members of this House do proceed to elect in accordance with the Rule 192(2), Rule 194(2) and Rule 196(2) respectively of the Rules of Procedure and Conduct of Business in the Legislative Assembly, nine Members each from amongst themselves to serve as Members of the Committee on Public Accounts, Committee on Estimates and Committee on Government Undertakings”

ANNOUNCEMENTS/DECISIONS BY THE CHAIR

1. On 23 March, 2022, the Chair expressed displeasure over the disrespectful behavior of the Opposition Members at the start of Hon'ble Lieutenant Governor's Address and requested the Members not to repeat such behavior in future.
2. On 24.03.2022 the Chair named Shri Vijender Gupta and Shri Jitender Mahajan, Hon'ble Members for their sloganeering and use of derogatory language and directed the Marshalls to escort them out.
3. On 24 March 2022, the Chair congratulated Shri Raghav Chadha on his nomination to Rajya Sabha. Hon'ble Leader of Opposition and Hon'ble Deputy Chief Minister also congratulated Shri Raghav Chadha. On 29 March, 2022, the Chair also informed the House that Shri Raghav Chadha has tendered his resignation from Delhi Legislative Assembly and he has accepted the same on 28 March 2022.

4. On 26 March 2022, the Chair informed the House and welcomed Sardar Kultar Singh Sandhwan, Hon'ble Speaker, Punjab Legislative Assembly and Sardar Harpal Singh Cheema, Hon'ble Minister of Finance, Punjab Government.
5. On 28 March 2022, the Chair named Shri Jitender Mahajan, Shri Ajay Mahawar, Shri Anil Kumar Bajpai, Hon'ble Members of Opposition for their indecorous conduct and directed the Marshalls to escort them out of the House. Later, on the same day, the Chair allowed the Members to resume their seats in the House on the request of the Hon'ble Leader of Opposition with the advice that Members should maintain decorum in the House.
6. On 28 March 2022, Shri Vijender Gupta, Member of BJP entered the well of the House and demanded that his Notice on the subject regarding *Kashmiri Pandits* be taken up first by the House. The Member continued to disturb the proceedings of the House. The Chair named Shri Vijender Gupta and as the Member refused to withdraw voluntarily, the Chair directed the Marshalls to escort him out. Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition and other Members of BJP subsequently walked out in protest.
7. On 29 March 2022, Shri Vijender Gupta and Shri Om Prakash Sharma, Hon'ble Members of BJP continuously disturbed the proceedings of the House and argued with the chair. The Chair named them but they refused to withdraw voluntarily. The Chair directed the Marshalls to escort them out.
8. On 29 March 2022, during the discussion on Annual Budget, Shri Ajay Mahawar, Shri Anil Kumar Bajpai and Shri Jitender Mahajan, Hon'ble Members of Opposition created a ruckus and demanded an apology from Hon'ble Chief Minister for his alleged remarks on *Kashmiri Pandits*. The Chair repeatedly requested the Members to take their seats but they continued with their demand and disturbed the proceedings of the House. The Chair then directed the Marshalls to escort the above Members out of the House. Hon'ble Leader of Opposition walked out in protest.
